

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VINDHYA CEREALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VINDHYA CEREALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04.08.2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403MP2009PTC022226
5.	Address of the registered office and principal office (if any) of corporate debtor	E-5/68, Arera Colony, Bhopal-462016
6.	Insolvency commencement date in respect of corporate debtor	13.03.2020- Certified Copy of the order received on 17.06.2020
7.	Estimated date of closure of insolvency resolution process	14.12.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: AMRESH SHUKLA Registration No.: IBBI/IPA-001/IP-P00120/2017-18/10255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: insolvencyprofessionalsindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: cirp.vindhya@gmail.com
11.	Last date for submission of claims	01.07.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Vindhya Cereals Private Limited on 13.03.2020 and certified copy of the order received on 17.06.2020, accordingly last date of submission of claim has been considered as 14 days from that date, i.e., 01.07.2020.

The creditors of Vindhya Cereals Private Limited, are hereby called upon to submit their claims with proof on or before 01.07.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Form/declaration should be solemnly affirmed before a Notary/Oath commissioner.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Amresh Shukla
Date : 17-06-2020
Place : Bhopal